



2026:AHC:27500

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1829 of 2026

Vishnu Prasad

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Narendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Narendra Kumar, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The solitary prayer made in the present petition is for direction to the respondent no. 2, Inspector General of Police, Government Railway Police (I.G.-GRP), Lucknow to decide the revision dated 24.11.2024 against the order dated 19.09.2025 passed by respondent no. 3, Deputy Inspector General of Police (Personnel), Railway, Lucknow.
3. Learned Standing Counsel has no objection to the same.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the respondent no. 2, Inspector General of Police, Government Railway Police (I.G.-GRP), Lucknow to decide the revision dated 24.11.2024 against the order dated 19.09.2025 passed by respondent no. 3, Deputy Inspector General of Police (Personnel), Railway, Lucknow within a period of two months from today. It goes without saying that all the contentions raised in the revision shall be considered.

February 9, 2026
Rajesh

(Vikas Budhwar,J.)